

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 309/TT/2023

Subject: Petition under Section 62 read with Section 79 of the Electricity Act, 2003 along with Regulations 111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for determination of transmission tariff of the deemed inter-State transmission lines owned by the West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India Limited in terms of Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 for inclusion in PoC transmission charges for the periods 2014-15 to 2018-19 in accordance with the Central Electricity Regulatory Commission (Terms And Conditions of Tariff) Regulations, 2014.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & others

Parties Present : Mr. Nimesh Jha, Advocate, WBSETCL
Mr. Shubham Singh, Advocate, WBSETCL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment in the matter due to the ailment of the arguing counsel. Considering the request of the learned proxy counsel for the Petitioner, the Commission adjourned the matter.

2. The matter will be listed for the hearing on **20.8.2024**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

